



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ५, अंक १७(२)]

सोमवार, मे ६, २०१३/वैशाख १६, शके १९३५

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असाधारण क्रमांक ३०

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद)

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Project Affected Persons Rehabilitation (Amendment) Act, 2013 (Mah. Act No. X of 2013), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. X OF 2013

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 6th May 2013).

An Act further to amend the Maharashtra Project Affected Persons Rehabilitation Act, 1999.

Mah. XI
of 2001. WHEREAS, it is expedient further to amend the Maharashtra Project Affected Persons Rehabilitation Act, 1999, for the purposes hereinafter appearing ; it is hereby enacted in the Sixty-fourth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Project Affected Persons Short title. Rehabilitation (Amendment) Act, 2013.

(१)

Amendment
of section 2 of
Mah. XI of
2001.

2. In section 2 of the Maharashtra Project Affected Persons Rehabilitation Act, 1999, in clause (2), in sub-clause (a), in the *Explanation*,—

Mah. XI
of 2001.

(i) after the words “every brother” the words “or sister” shall be inserted ;

(ii) for the words “son or sons of any deceased brother all together as one unit” the words “son or sons or daughter or daughters of each deceased brother or deceased sister as one separate unit of such brother or sister” shall be substituted.